

From:

Registrar General,  
High Court of Uttarakhand,  
Nainital.

To,

1. All the District Judges, Subordinate to High Court of Uttarakhand.
2. Principal Judge/ Judges, Family Courts, State of Uttarakhand.
3. Secretary Law-cum-L.R., Government of Uttarakhand, Dehradun.
4. Principal Secretary, Legislative & Parliamentary Affairs, Government of Uttarakhand, Dehradun.
5. Director, Uttarakhand Judicial & Legal Academy, Bhowali, District Nainital.
6. Chairman, Commercial Tax Tribunal, F-6, Nehru Colony, Hardwar Road, Dehradun.
7. Chairman, State Transport Appellate Tribunal, 3/5 A, Race Course, Near Rinku Medicose, Dehradun.
8. Legal Advisor to Hon'ble the Governor, Rajbhawan, Dehradun.
9. Secretary, Lokayukt, 3/3, Industrial Area, Patel Nagar, Dehradun.
10. Registrar, State Consumer Redressal Commission, House No. 176, Ajabpur Kalan, Near Spring Hills School, Mothrowala Road, Dehradun, 248415.
11. Member-Secretary, Uttarakhand State Legal Services Authority, Nainital.
12. Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, District Nainital.
13. Presiding Officer, Labour Courts, Dehradun, Hardwar and Kashipur, District Udham Singh Nagar.
14. Presiding Officer, Food Safety Appellate Tribunal, Dehradun and Haldwani (Nainital).
15. Registrar, Public Service Tribunal, Uttarakhand, Dehradun.
16. Chairman, Uttarakhand Co-operative Tribunal, Dehradun.
17. Secretary-cum-Registrar, State Level Police Complaint Authority, Dehradun.
18. Chairman, Permanent Lok Adalat, Dehradun, Hardwar, Nainital and Udham Singh Nagar.
19. Addl. Secretary (Law), Uttarakhand Public Service Commission, Hardwar.

C.L. No. 01/UHC/Admin.A/2021

Dated: Jan.15, 2021.

**Subject: Regarding strict compliance of Circular Letter No. 05/UHC/Admin.A/2020 dated 30.06.2020.**

Sir/Madam,

In continuation of the Court's C.L. No. 05/UHC/Admin.A/2020 dated 30.06.2020, whereby, comprehensive guidelines and directions were issued for various types of Leave. I am directed to say that it has come to the notice of the Hon'ble Court that the said directions are not being followed by the Judicial Officers, in terms of submission of applications for leave well in advance, for leaving the station without

sanctioning leave/station leave and submission of leave applications on the formats as prescribed by the aforesaid Circular. The Hon'ble Court has taken a serious note of this.

In this regard, I am also directed to inform that, henceforth, Judicial Officers are directed to ensure strict compliance of the above Circular Letter. Applications by the Judicial Officers for sanctioning of earned leave etc. should be submitted at least 20 days and applications for station leave and casual leaves should be submitted at least 07days, prior to the commencement of leave, except in emergency. The Judicial Officers should not avail leave unless sanctioned by the High Court.

If, leave application are not submitted in compliance of C.L. No. 05/UHC/Admin.A/2020 dated 30.06.2020, leave applications will be deemed to be rejected. Therefore, officer concerned has to stay at his/her station. Any deviation on the part of the officer will be liable for disciplinary action.

You are, therefore, requested to bring the above directions of the Hon'ble Court to the notice of all the Judicial Officers for strict compliance.

Yours sincerely,

Sd/-  
**(Dhananjay Chaturvedi)**  
Registrar General

No.208/UHC/Admin.A/2021

Dated: Jan.15, 2021.

Copy forwarded for information to:

1. P.P.S. to Hon'ble the Chief Justice.
2. P.S. to Hon'ble Judge(s) with the request to place it before His Lordships for kind perusal
3. All the Registrars of the Court.
4. P.S. to Registrar General.
5. Librarian of the Court.
6. Assistant Registrar (IT), High Court of Uttarakhand, Nainital for uploading the Circular Letter on the Website of Hon'ble the High Court.
7. Guard File.

Sd/-  
**Registrar General**